

KEMISTAR CORPORATION LIMITED

("KCL" or "Target Company" or "TC")

Registered Office: 604, Manas Complex, Jodhpur Cross Road Satellite, Ahmedabad – 380015

Telefax No.: + 91 79-26923570 | Email: kemistarbse@gmail.com

Website: <http://www.kemistar.in> | Corporate Identity Number (CIN): L24233GJ1994PLC022845

This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by Vivro Financial Services Private Limited ("Manager to the Offer") on behalf of Mr. Ketankumar P. Patel ("Acquirer 1") and Mr. Parshottambhai M. Patel ("Acquirer 2") (collectively referred to as "Acquirers") along with Mrs. Shantaben P. Patel ("PAC 1"), Mr. Dipakumar P. Patel ("PAC 2"), Mrs. Hiralben D. Patel ("PAC 3"), Patel Parshottamdas M HUF ("PAC 4"), Patel Dipakumar Parashottamdas HUF ("PAC 5"), (PAC 1, PAC 2, PAC 3, PAC 4, and PAC 5 are hereinafter collectively referred to as "PACs") pursuant to the letter issued by Securities and Exchange Board of India bearing reference No. SEBI/HO/CFD/DCR-1/OW/P/2018/11805/1 dated April 17, 2018 ("SEBI observations") in respect of Open Offer for acquisition of 16,16,287 Equity Shares of face value of ₹ 10 each representing 26% of Emerging Voting Capital of the Target Company.

This Corrigendum is to be read together with and in continuation and in conjunction with the (i) Public Announcement dated February 23, 2018 ("PA"); (ii) Detailed Public Statement published on March 5, 2018 in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial Express (Gujarati) (Ahmedabad Regional Edition) and Mumbai Lakshadeep (Marathi) (Mumbai Regional Edition) ("DPS") and (iii) The Draft Letter of Offer dated March 12, 2018 ("DLOF"). Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to them in the PA, DPS and DLOF.

The Public Shareholders of Target Company are requested to note the following updates with respect to the Offer:

- Point 13 under Para C Information of the Target Company- Kemistar Corporation Limited (KCL).** Note below the table is added "There shall be no change in the Board of Directors of the Target Company after the Offer."

SCHEDULE OF MAJOR ACTIVITIES RELATING TO THE OFFER

Activity	Original Date	Original Day	Revised Date	Revised Day
Issue of Public Announcement	February 23, 2018	Friday	February 23, 2018	Friday
Publication of Detailed Public Statement	March 5, 2018	Monday	March 5, 2018	Monday
Last date of filing Draft Letter of Offer with SEBI	March 12, 2018	Monday	March 12, 2018	Monday
Last date for public announcement for competing offer(s)	March 26, 2018	Monday	March 26, 2018	Monday
Last date for receipt of comments from SEBI on the Draft Letter of Offer	April 4, 2018	Wednesday	April 17, 2018	Tuesday
Identified Date*	April 6, 2018	Friday	April 19, 2018	Thursday
Date by which Letter of Offer to be dispatched to the Shareholders	April 13, 2018	Friday	April 26, 2018	Thursday
Last date for upward revision of the Offer Price and /or the Offer Size	April 17, 2018	Tuesday	May 2, 2018	Wednesday
Last date by which the committee of Independent Directors of the Target Company shall give its recommendations	April 18, 2018	Wednesday	May 3, 2018	Thursday
Advertisement of schedule of activities for Open Offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company at its registered office	April 19, 2018	Thursday	May 4, 2018	Friday
Date of Commencement of Tendering Period (Offer Opening Date)	April 20, 2018	Friday	May 7, 2018	Monday
Date of Expiration of Tendering Period (Offer Closing Date)	May 7, 2018	Monday	May 18, 2018	Friday
Last date of communicating of rejection/ acceptance and payment of Consideration for accepted tenders / return of unaccepted shares	May 21, 2018	Monday	June 1, 2018	Friday
Issue of post offer advertisement	May 28, 2018	Monday	June 8, 2018	Friday
Last date for filing of final report with SEBI	May 28, 2018	Monday	June 8, 2018	Friday

*"Identified Date" is only for the purpose of determining the names of the Shareholder(s) as on such date to whom the Letter of Offer will be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers, PACs and other Promoters) are eligible to participate in the Offer any time before the Closure of the Offer. the SPA are eligible to participate in the Offer any time before the Closure of the Tendering Period.

All the other terms and conditions remain unchanged. The Acquirers and PACs accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers and PACs laid down under the SEBI (SAST) Regulations and subsequent amendments made thereto.

This Corrigendum is being issued in all the aforesaid newspapers in which the DPS was published. This Corrigendum will also be available on SEBI's website at <http://www.sebi.gov.in>.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PACS**VIVRO**

Vivro Financial Services Private Limited

SEBI Registration No. INM000010122 | CIN: U67120GJ1996PTC029182

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